COMPLIANCE OF PROCEDURES BY AIRLINE OPERATORS

*144.   SHRIMATI VASANTHI M.

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री   be pleased to state:-

(a) whether it is a fact that the Directorate General of Civil Aviation has directed all airline operators to ensure that their staff strictly follow the procedures approved by it;
(b) if so, the details thereof;
(c) whether it is also true that the directive comes in the wake of findings on an incident involving a private airline in flight engine failure in February, 2017 where the staff followed an airbus certified method of calculating flight duration; and
(d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री   **(Shri Jayant Sinha)**

(a) to (d) A statement is laid on the table of the House.

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Statement referred in reply to Part (a) to (d) of Lok Sabha Starred Ques. No. 144 regarding "Compliance of Procedures by Airline Operators" to be answered on 20.12.2018

(a) & (b) Based on the investigation carried out by DGCA on the incident to M/s Go Air A320 aircraft VT-WGB on 08.02.2017 safety recommendation was made as:

"DGCA may direct all operators to ensure that their certifying staff needs to follow DGCA approved documents/requirements strictly during certification work".

In compliance to the recommendation, DGCA has issued instructions to all its regional/sub-regional offices to ensure that all operators certifying staff strictly follow DGCA approved documents during certification work.

(c) & (d) In the instant case, the AME while evaluating the flight hours considered only the time period from take off to touch down instead of the overall time as per the approved Minimum Equipment List (MEL). The misinterpretation of the MEL by the operator regarding flight hours for the release of aircraft has been considered as one of the contributory factors to the incident.

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